

GOVERNMENT OF INDIA  
MINISTRY OF PANCHAYATI RAJ  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 3658**  
ANSWERED ON 17.12.2024

**BASIC FACILITIES PROVIDED TO PANCHAYATS**

†3658. SHRI HARISH CHANDRA MEENA:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the details of basic facilities provided to Panchayats by the Government with the view of developing rural areas, districts towns and tehsils in the country especially in Rajasthan;
- (b) the details of the achievements made during each of the last five years and the current years, State-wise;
- (c) whether the Government has evaluated the basic facilities provided to Panchayats with the aim of improving quality of life in villages across the country alongwith Tonk-Sawai Madhepur district of Rajasthan;
- (d) if so, the details thereof; and
- (e) the details of the steps taken by the Government for empowerment of Panchayat?

**ANSWER**

**THE MINISTER OF STATE FOR PANCHAYATI RAJ**

**(PROF. S.P. SINGH BAGHEL)**

(a) Panchayat, being “Local Self Government”, is a State subject and part of State list of Seventh Schedule of Constitution of India. Mandate for setting up of Panchayats is provided by Article 243 in Part IX of the Constitution of India. Accordingly, the Panchayats are setup and operated through the respective State Panchayati Raj Acts. Providing the necessary facilities to the Panchayats is the responsibility of the States. The Central Finance Commission provides funds through State Government to ‘Local Bodies’ to augment their resources.

Under Fourteenth Finance Commission (FFC) award, Rs. 2,00,292.20 crore had been allocated to the Gram Panchayats (GPs) constituted under Part IX of the Constitution in 26 States including Rajasthan for the award period 2015-16 to 2019-20 for delivering basic services including water supply, sanitation including septic management, sewerage and solid waste management, storm water drainage, maintenance of community assets, maintenance of roads, footpaths and street-lighting, and burial and cremation grounds, and any other basic service

within the functions assigned to them under relevant legislations. The grant provided under Fourteenth Finance Commission award were utilized by the Gram Panchayats towards providing basic services.

Further, currently Fifteenth Finance Commission (XV FC) Grants are provided to the Rural Local Bodies (RLBs) in all three tiers of Panchayats and Traditional Bodies in 28 States. XV FC Grants have two components; namely, Basic (Untied) Grants and Tied Grants. The Basic (Untied) grants can be used for felt needs of basic facilities under the 29 subjects enshrined in the 'Eleventh Schedule' of the Constitution of India, except for salaries and other establishment costs. The Tied Grants are to be utilised for basic facilities, specifically, for drinking water and sanitation.

Moreover, under the revamped Rashtriya Gram SwarajAbhiyan (RGSA) scheme approved for implementation from 2022-23 to 2025-2026, Ministry supplements the efforts of all States/UTs including Rajasthan with focus on NE States, towards supporting the functioning of GPs by providing Panchayat Bhawan and computers & peripherals.

(b) State-wise allocation and release of Fourteenth and Fifteenth Finance Commission Grants to the Panchayats and Rural Local Bodies during the last five years and current year is given in Annexure.

(c) to (d) To strengthen functioning of PRIs across the country which includes Tonk-Sawai Madhopur district of Rajasthan, and for periodic evaluation of the basic facilities available at GP by State, Ministry has launched eGramSwaraj (<https://egramswaraj.gov.in>), a user friendly web-based portal, which aims to bring in better transparency in the decentralized planning, progress reporting, financial management, work-based accounting and details of assets created.

Further, for ensuring timely audit of Panchayat accounts i.e. receipts and expenditures of Gram Panchayats, MoPR has rolled out an online application AuditOnline (<https://auditonline.gov.in>). This application not only facilitates the auditing of Panchayat accounts but also provides for maintaining of audit records. This application streamlines the process for audit inquiries, draft local audit reports, draft audit paras etc. and thus ensure proper maintenance of accounts by Panchayats to improve transparency and accountability.

(e) Ministry is implementing Revamped Centrally Sponsored Scheme of Rashtriya Gram Swaraj Abhiyan (RGSA) w.e.f. financial year 2022-23 in States/ UTs with main objective of developing the capacity of Panchayati Raj institutions (PRIs) through imparting training to all the Elected Representatives (ERs), functionaries and other stakeholders to develop their governance capabilities for leadership roles to enable the Panchayats to function effectively. Under RGSA training is also provided to build the capacity of Panchayats for effective implementation of various e-Governance initiatives taken by the Government to enhance transparency and accountability in Panchayat governance and to localize the Sustainable Development Goals (SDGs) at grassroots level. Apart from training, under RGSA, Ministry also supplement the efforts of States/ UTs to create Panchayat infrastructure like Gram Panchayat

Bhawan, Computer and Co-location of Common Service Centres (CSCs) in Gram Panchayat Bhawan on limited scale mainly for North Eastern, Hilly and difficult areas.

The Ministry has developed key digital initiatives to strengthen Panchayat governance, eGramSwaraj for streamlined planning and accounting, integrated with PFMS for real-time payments; Audit Online for simplified auditing processes; and Meri Panchayat application providing comprehensive information about Panchayat functioning, including development plans, finances, elected representatives, and resolutions. Panchayat NIRNAY application has also been developed for scheduling Gram Sabha meetings, notifying citizens, circulation of agenda, recording Panchayat decisions, etc. to enhance e-Governance in Gram Panchayat.

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**Annexure**

Annexure referred to in reply to part (b) of the Lok Sabha Unstarred Question No 3658 for 17/12/2024 regarding Basic Facilities provided to Panchayats

Allocation and Release of Fourteenth and Fifteenth Finance Commission Grants to States for Panchayats/Rural Local Bodies during last five years and current year

**(Rs. in crore)**

Sl. No.	States	Fourteenth Finance Commission		Fifteenth Finance Commission									
		2019-20		2020-21		2021-22		2022-23		2023-24		2024-25	
		Allocation	Release	Allocation	Release	Allocation	Release	Allocation	Release	Allocation	Release	Allocation	Release
1	Andhra Pradesh	2622.13	2336.56	2625.00	2625.00	1939.00	1917.85	2010.00	1976.75	2031.00	1997.45	2152.00	988.77
2	Arunachal Pradesh	248.44	221.38	231.00	231.00	170.00	119.00	177.00		179.00		189.00	
3	Assam	1641.19	1462.45	1604.00	1604.00	1186.00	1186.00	1228.00	1228.00	1241.00	1241.00	1315.00	
4	Bihar	6368.25	5674.70	5018.00	5018.00	3709.00	3709.00	3842.00	3842.00	3884.00	3855.33	4114.00	1942.17
5	Chhattisgarh	1588.94	1415.89	1454.00	1454.00	1075.00	1075.00	1114.00	1114.00	1125.00	1125.00	1192.00	575.42
6	Goa	40.53	36.12	75.00	75.00	55.00	55.00	57.00	33.92	58.00		62.00	
7	Gujarat	2616.26	2331.33	3195.00	3195.00	2362.00	2362.00	2446.00	2446.00	2473.00	2473.00	2619.00	
8	Haryana	1176.68	1048.53	1264.00	1264.00	935.00	935.00	968.00	967.30	979.00	953.59	1036.00	487.13
9	Himachal Pradesh	548.36	488.64	429.00	429.00	317.00	317.00	329.00	329.00	332.00	318.04	352.00	229.19
10	Jammu & Kashmir #	1049.49	0.00	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.
11	Jharkhand	1832.12	1632.59	1689.00	1689.00	1249.00	1249.00	1293.00	1293.00	1307.00	1307.00	1385.00	
12	Karnatak	2814.39	2504.1	321	321	237	237	246	209	249	208	263	448.29

	a		3	7.00	7.00	7.00	5.50	3.00	3.55	0.00	6.59	7.00	
13	Kerala	1217.30	1084.73	1628.00	1628.00	1203.00	1203.00	1246.00	1246.00	1260.00	1260.00	1334.00	1334.00
14	Madhya Pradesh	4107.48	3660.14	3984.00	3984.00	2944.00	2944.00	3050.00	3050.00	3083.00	2819.24	3265.00	
15	Maharashtra	4555.70	4059.55	5827.00	5827.00	4307.00	4267.16	4461.00	3696.71	4510.00	3629.21	4776.00	1619.42
16	Manipur	62.43	55.63	177.00	177.00	131.00	65.50	135.00		137.00		145.00	
17	Meghalaya*	N.A.	N.A.	182.00	182.00	135.00	67.50	140.00		141.00		149.00	
18	Mizoram*	N.A.	N.A.	93.00	93.00	69.00	69.00	71.00	71.00	72.00		76.00	
19	Nagaland*	N.A.	N.A.	125.00	125.00	92.00	92.00	96.00		97.00		102.00	
20	Odisha	2681.59	2389.54	2258.00	2258.00	1669.00	1669.00	1728.00	1728.00	1747.00	1746.91	1851.00	776.48
21	Punjab	1239.58	1104.58	1388.00	1388.00	1026.00	1026.00	1062.00	1062.00	1074.00	1058.35	1138.00	
22	Rajasthan	4130.90	3681.01	3862.00	3862.00	2854.00	2854.00	2957.00	2955.34	2989.00	2847.96	3166.00	1267.79
23	Sikkim	44.99	40.09	42.00	42.00	31.00	31.00	33.00	33.00	33.00	33.00	35.00	16.69
24	Tamil Nadu	2659.50	1821.11	3607.00	3607.00	2666.00	2666.00	2761.00	2761.00	2791.00	2791.00	2957.00	1478.50
25	Telangana	1628.68	1451.30	1847.00	1847.00	1365.00	1365.00	1415.00	1415.00	1430.00	1424.18	1514.00	
26	Tripura	101.71	90.63	191.00	191.00	141.00	141.00	147.00	147.00	148.00	148.00	157.00	78.50
27	Uttar Pradesh	10840.04	9659.47	9752.00	9752.00	7208.00	7208.00	7466.00	7466.00	7547.00	7547.00	7994.00	3997.00
28	Uttarakhand	570.44	508.31	574.00	574.00	425.00	418.70	440.00	439.21	445.00	444.13	471.00	
29	West Bengal	4300.01	3703.25	4412.00	4412.00	3261.00	3261.00	3378.00	3378.00	3415.00	3415.00	3617.00	1805.16
	<b>Total</b>	<b>60687.13</b>	<b>52461.66</b>	<b>60750.00</b>	<b>60750.00</b>	<b>44901.00</b>	<b>44648.22</b>	<b>46513.00</b>	<b>44771.77</b>	<b>47018.00</b>	<b>44520.96</b>	<b>49800.00</b>	<b>17044.52</b>

\*Fourteenth Finance Commission grants were not provided to non Part-IX States

#Jammu & Kashmir became Union Territory in 2019, the Central Finance Commission grant are not being provided to UT since FY 2019-20

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